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Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade
Udyog Bhawan
New Delhi

Notification No. 59 /2015-2020
New Delhi, Dated: 4th April, 2020

Subject: - Amendment in Export Policy of Diagnostic Kits.

S.O. (E) In exercise of powers conferred by Section 3 of the Foreign Trade (Development & Regulation) Act, 1992 (No. 22 of 1992), as amended, read with Para 1.02 and 2.01 of the Foreign Trade Policy, 2015-20, the Central Government hereby makes the following amendments in the Schedule 2 of the ITCHS Export Policy related to export of Diagnostic Kits, with immediate effect:

<table>
<thead>
<tr>
<th>S.No</th>
<th>ITC HS Codes</th>
<th>Description</th>
<th>Present Policy</th>
<th>Revised Policy</th>
</tr>
</thead>
<tbody>
<tr>
<td>207 G</td>
<td>3822</td>
<td>Diagnostic kits [Diagnostic or laboratory reagents on a backing, preparation diagnostic or laboratory reagents whether or not on a backing, other than those of heading 3002 or 3006; certified reference materials]</td>
<td>Free</td>
<td>Restricted</td>
</tr>
</tbody>
</table>

2. The provision under Para 1.05(b) of Foreign Trade Policy(FTP) 2015-20 regarding transitional arrangement will not be applicable for this notification.

3. Effect of this Notification:

The export of Diagnostic Kits [Diagnostic or laboratory reagents on a backing, preparation diagnostic or laboratory reagents whether or not on a backing, other than those of heading 3002 or 3006; certified reference materials] falling under any ITCHS Code, including the ITCHS Code mentioned above, is restricted, with immediate effect.

[Signature]
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